

Allahabad Bench

CP No. (IB)79/ALD/2020

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2020

NAME OF THE COMPANY: Dada Jeetu Buildcon Pvt Ltd V/s Jaiprakash Associates Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	P. K. Pandey	Adv	Petitioner	Pandey
2.	Aman K. Dwivedi	Adv	Petitioner	Aman K. Dwivedi

CP NO.(IB)79/ALD/2020

Sh. P.K. Pandey along with Sh. Aman Kumar Dwivedi, Advocates for the petitioner is present.

The present petition has been filed under Section 9 of IBC, 2016 by the operational creditor (hereinafter referred to as the petitioner) against the corporate debtor (hereinafter referred to as the respondent) for the defaulted amount of Rs.5,96,83,686/- for the goods which have been supplied by the petitioner to the respondent and the date of default is 21.09.2017.

It is further contended that the aforesaid amount was not paid despite repeated demand being raised, therefore, notice under Section 8 of IBC was sent to the respondent on 15.07.2019, a copy of which is appended in the paper book along with tracking report as Annexure-A4. It is further contended that no reply to the aforesaid demand notice U/s 8 has been made, which amounts the admission of liability. Therefore, the present petition has been filed.

It is further contended that the advance copy of the present petition has already been sent by speed post, however, tracking report is not on record.

Issue notice by all modes including the process of Court and Dasti. Counsel for the petitioner may file tracking report alongwith Affidavit of service before the Registry of this Bench by the next date of listing.

Accordingly, put up on 16th March, 2020.

Dated: 17.02.2020

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(JUSTICE RAJESH DAYAL KHARE)
MEMBER (J)